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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO.2442/1999

New Delhi this the 8th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

J.S.Thakur S/O Hari Singh Thakur,
R/O House No.129,
Bhagat Patti, Khanpur,
New Delhi-110062. ... Applicant

(By Shri D.C.Vohra, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Information & Broadcasting,
Shastri Bhawan,
New Delhi-110011.
2. Registrar of Newspapers in India,
West Block 8, R.K.Puram,
New Delhi-110066. Respondents

(By Shri R.P.Agarwal, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By an office memorandum of 23.2.1998 applicant was asked to give his willingness for being inducted into the CSCS cadre. Though belatedly, applicant has by his letter of 22.12.1998 submitted his willingness. In the circumstances, we find that ends of justice would be met by directing the respondents to pass appropriate orders on the aforesaid willingness by passing a speaking order. This be done expeditiously and within a period of three months from the date of receipt of a copy of this order.

[Signature]

6

- 2 -

2. Present O.A. is accordingly disposed of with the aforesaid directions. There shall, however, be no order as to costs.

Copy of this order be issued Dasti.

V. Majotra

(V. K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/as/